

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**Item No. 125**  
**C.P. No. 05/241-242/PB/2019**

**IN THE MATTER OF:**

Amit Gupta

..... Petitioner

v.

Skyscraper Buildcon Pvt. Ltd.

..... Respondents

**SECTION : UNDER SECTION 241/242**

**Order delivered on 21.05.2019**

**Coram:**

**CHIEF JUSTICE (RTD.) M. M. KUMAR**  
**HON'BLE PRESIDENT**

**SH. S. K. MOHAPATRA**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant/petitioner : Mr. Devender Singh, Mr. Karan Rajpurohit,  
Adv.

For the Respondent : Ms. Kusum Yadav, CP for RoC  
Mr. Chitvan Singhal, Adv. for R-1 to 3

**ORDER**


The RoC is directed to furnish the copies of the documents as required by the petitioner in addition to the documents already furnished by charging appropriate fee within a period of 2 weeks. Likewise, the E-Governance shall also furnish the copies of the documents required by the petitioner as already directed in the order dated 26.03.2019 by charging appropriate fee.

A hard copy of the reply by the RoC is still awaited. One last opportunity is granted to other respondents to file the reply within two days with a copy in advance to the counsel opposite.

List for further consideration on 08.08.2019.



**(M. M. KUMAR)**  
**PRESIDENT**



**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**